

[14 July, 2004]

RAJYA SABHA

**Statement**

*Details of cases registered by Delhi Police during the last three years and upto 31st May*

No. of cases reported and their status	year			
	2001	2002	2003	2004 (upto 31st May)
Cases Reported	68133	67408	69208	31137
Cancelled	2595	2058	1326	290
Admitted	65538	65352	67882	30847
Worked Out	46698	47710	50195	21144
Challaned	41724	42795	35792	10831
Convicted	9547	9728	7099	1747
Acquitted	1670	907	353	19
Pending Trial	30507	32160	28340	9065
Pending Investigation	1287	4071	20312	17130
Untraced	22527	18486	11778	2886

**Measures to tackle noise pollution offenders in Delhi**

336. SHRIMATI PREMA CARIAPPA:  
SHRI MOTILAL VORA:

Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether it is a fact that Government have purchased equipment to measure noise pollution levels in the NCT of Delhi;

(b) whether it is also a fact that hi-tech cops have been trained to crack down on noise pollution offenders who violate the prescribed limits or play music too loudly after fixed timings; and

(c) if so, the details thereof, and how many offenders have been challaned during the last three months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY): (a) Yes, Sir. Delhi Police have purchased 38 noise-level meters.

(b) and (c) Yes, Sir. Delhi Police have imparted training to their 96 officers of the rank of Assistant Commissioners of Police and Inspectors of Police in operation of the noise level meters. During the last three months from 1st April, 2004 to 30th June, 2004, Delhi Police prosecuted 78 persons under sections 28 and 112 of the Delhi Police Act, 1978 and section 133 of "the Code of Criminal Procedure, 1973" for causing noise pollution and imposed in all a fine of Rs. 37,93,500/- under the Motor Vehicles Act, 1988 for using pressure horns, etc.

### **Fencing at Indo-Bangladesh border**

337. SHRIMATI VANGA GEETHA:

SHRI RAVULA CHANDRA SEKAR REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether barbed wire fence along the Indo-Bangladesh border has been completed;

(b) the target for completion of the fence; and

(c) the reasons for not completing by 2003 as scheduled earlier?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY): (a) to (c) No, Sir.

Originally, the target for completion of the barbed wire fence was 2007, and not 2003. This was revised and advanced to year 2006.

### **Talks on J & K**

†338. SHRI RAM JETHMALANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have taken a decision to hold talks on the present situation of Jammu and Kashmir State with Pakistan, separatist terrorist organisations as well as the elected representatives of the Jammu and Kashmir State,

(b) if so, whether Government have identified people belonging to different categories for talks and have invited them for the same;

(c) if so, the details of the persons so identified; and

(d) the names of the groups with whom talks are likely to be held alongwith the dates on which talks will be held?

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† Original notice of the question was received in Hindi